

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 275 OF 2020

Anupama Patwardhan

..... Petitioner

*V e r s u s*

Union of India & anr.

..... Respondents

Mr. S. N. Joshi, Advocate for the Petitioner.

Mr. Raviraj Chodankar, Central Government Standing Counsel for the Respondent no.1.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the respondent no.2.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 7<sup>th</sup> December, 2020

P.C.

1. Heard Mr. Joshi, learned Counsel for the petitioner and Mr. Chodankar, learned Central Government Standing Counsel for the respondent no.1.

2. Mr. Chodankar states that the representation of the petitioner for bringing into force certain provisions of the Motor Vehicles Act, as amended is under consideration. He pointed out that there are similar petitions pending in various High Courts and the Central Government is also considering inviting the various State Governments to opine on this issue.

3. Mr. Chodankar seeks additional time of two weeks to file a response to the issue raised in the petition.

4. Accordingly, time is granted up to 08.01.2021 to file a response to the issues raised in the petition. By this date, the respondent no.1 to dispose off the petitioner's representation dated 09.09.2020.

5. Stand over to 13<sup>th</sup> January, 2021.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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